

DIVISION BENCH

ITEM NO.111

NATIONAL COMPANY LAW TRIBUNAL

ALLAHABAD BENCH

PRAYAGRAJ

IA NO.22/2024 IN CP (IB) No.67/ALD/2022

CORAM:

**1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**

**2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 10th May, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	UNION BANK OF INDIA V/S GURMIT SINGH MANN (GUARANTOR OF M/S UNIWORLD SUGAR PVT. LTD.)
UNDER SECTION	95 IBC

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Sandeep Arora, Adv. : *For the Union Bank of India*
Ms. Prachi Johri with : *For the Personal Guarantor*
Sh. Abhijit Chatterji, Adv. :
Sh. Maneesh Kumar, Adv. : *For the RP, Mr. Sumit Shukla
present in person*

ORDER

Ld. Counsels representing the parties are present through VC.

- 1.** In this case, the RP has already been appointed, who has submitted his report recommending the admission. The copy of the RP report has already been supplied to the Ld. Counsel representing the Personal Guarantor, whose objections are yet to be filed.
- 2.** Ld. Counsel representing the Personal Guarantor also states that there is a possibility of settlement with the Financial Creditor.
- 3.** Be that as it may, let the objection/ reply if any, be filed by the Personal Guarantor within a period of two weeks by serving an advance copy to the opposite side
- 4.** Ld. Counsel representing the Personal Guarantor seeks an adjournment to be made for 09.07.2024, which is not opposed by the Ld. Counsel representing the Financial Creditor.
- 5.** Let the matter be adjourned for further hearing on 9th July, 2024.

-Sd-

**(Ashish Verma)
Member (Technical)**

-Sd-

**(Praveen Gupta)
Member (Judicial)**

10th May, 2024

*Kavya Prakash Srivastava
(Stenographer)*